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Financial support to states for strengthening fire and emergency services

[RAJYA SABHA]

- *70. SHRI AMBETH RAJAN: Will the Minister of HOME AFFAIRS be pleased to state:
- whether Government is extending any financial support to States in (a) strengthening the fire and emergency services;
- (b) if so, the State-wise details of financial assistance given to States in strengthening the fire and emergency services during last five years; and
 - (c) if no such assistance has been extended by Government, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) "Fire Services' is a State subject and has been included as municipal function at Serial Number-7 of Article 243 (W) of XIIth Schedule of the Constitution of India. It is therefore, the primary responsibility of the State Governments to ensure safety of life and property of the citizens in the area of their jurisdiction by providing adequate number of fire stations, fire tenders and trained manpower.

However, to supplement the efforts of the State Governments, the Ministry has provided financial assistance to the states for Strengthening of Fire & Emergency Services as Grant-in-Aid through Centrally Sponsored Schemes viz. Strengthening of Fire and Emergency Services in the Country (2009-2013) and Modernization of Fire Services in the Country (2014-2015) and to some states on the recommendation of the 13th Finance Commission.

The State-wise details of the financial assistance given during last five years are given in Statement.

Statement

Details of State-wise Funds of Financial Assistance given to the States in Strengthening of the Fire and Emergency Services during last five years:

(a) Financial Assistance under Centrally Sponsored Schemes viz. Strengthening of Fire and Emergency Services in the Country (2009-13) and Modernization of Fire Services in the Country (2014-15) in last five years:

(₹ in cr.)

Sl.	No. States	Financial Assistance						
		2011-12	2012-13	2013-14	2014-15	2015-16		
1	2	3	4	5	6	7		
1.	Andhra Pradesh	5.27			2.00			
2.	Arunachal Pradesh	2.00			2.00			

Written Answers to		[2	[2 March, 2016]		Starred Questions		
1	2	3	4	5	6	7	
3.	Assam	3.56	_		2.00		
4.	Bihar	6.00	_		2.00		
5.	Chhattisgarh		7.44		_		
6.	Goa	0.12	-		2.00		
7.	Gujarat		9.21		2.00		
8.	Haryana	2.96	-	-	_	-	
9.	Himachal Pradesh	1.87	-		2.00		
10.	Jammu and Kashmir	2.10	-		2.00		
11.	Jharkhand	1.747	1.12		_		
12.	Karnataka	4.32	-		2.00		
13.	Kerala	2.10	-		_		
14.	Madhya Pradesh		18.66				
15.	Maharashtra		5.25		2.00		
16.	Manipur	2.34	-		2.00		
17.	Meghalaya	2.76	-		2.00		
18.	Mizoram	1.18	-		2.00		
19.	Nagaland	3.18	-	-	2.00	-	
20.	Odisha	6.59	-		2.00		
21.	Punjab	2.65	-		_		
22.	Rajasthan	13.69	-		_		
23.	Sikkim	0.50	-		_		
24.	Tamil Nadu	7.04	-		_		
25.	Tripura		0.32		_		
26.	Uttar Pradesh	11.56	-		_		
27.	Uttarakhand	1.97	-		_		
28.	West Bengal	2.6647	-		_		

13th Finance Commission Grant-in-Aid (2011-2015)

(₹ in cr.)

Sl. No. States		Financial Assistance						
		2011-12	2012-13	2013-14	2014-15	2015-16		
1.	Andhra Pradesh	4.35	4.35	4.35	3.10			
2.	Haryana	25.00	25.00		50.00			
3.	Mizoram	6.00	_	4.00	6.00			
4.	Odisha	37.50	37.50	37.50	22.50			
5.	Tripura	9.04	3.18	2.78				
6.	Uttar Pradesh	5.00	-		5.00			
7.	West Bengal	37.50		37.50	37.50			
	Total	124.39	70.03	86.13	124.10			

Corruption in sports bodies

- *71. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) whether Government is aware that many sports bodies and Federations are ridden with corruption and nepotism;
- (b) if so, what has been done by Government to ensure transparency in these Federations:
- (c) what is being done by Government to pass Prevention of Sporting Fraud Bill, 2013; and
- (d) whether some sporting bodies have opposed this Bill, if so, what are the areas which have been opposed by such bodies?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Sir, Government receives allegations of corruption and nepotism in the functioning of the National Sports Federations (NSFs) occasionally. The NSFs are bodies registered under the Societies Registration Act, 1860/Companies Act. The Government does not go into their day-to-day activities. To ensure that the NSFs adhere to the principles of good governance, Government has issued guidelines including age and tenure limits in respect of Office